

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **15.04.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/12/2020
NAME OF PETITIONER : Shanmuganathavel
NAME OF RESPONDENT : Selene Estates Ltd
SECTION : Sec 7 of IBC 2016

ORDER

None appears for Petitioner. Learned Counsel for Corporate Debtor Mr. S. Vedhavel is present through video conferencing platform.

Learned Counsel for Corporate Debtor represents that by virtue of decision passed by the Hon'ble Supreme Court in the matter of Manish Kumar vs Union of India in Civil Original Jurisdiction Writ Petition(C) No.26 of 2020 dated 19.01.2021, this Petition is not maintainable as the Petitioner is not entitled to come before this Tribunal as the Petitioner does not meet the proper qualifying standards as prescribed under the provisions of law viz., Section 5 (8) of IBC, 2016.

However in the absence of the Applicant, this matter stands adjourned to **20.04.2021** for appearance of the Applicant failing which we will be constrained to dismiss this Petition for non-prosecution.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

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